

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

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PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.09.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.414/2018 in CP No.479/241/HDB/2018
NAME OF THE COMPANY	Global Hospitals Pvt Ltd
NAME OF THE PETITIONER(S)	Dr. K. Pruthvinath
NAME OF THE RESPONDENT(S)	Global Hospitals Pvt Ltd & 8 others
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dabulapathi Srinivas Nishith Bhandary for P. Vikram	Senior Counsel Advocate	99499 01616 9700942804	<i>[Signature]</i> <i>[Signature]</i>
P. Vikram	Advocate		<i>[Signature]</i>

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Senior Counsel RAGHUNANDAN RAO	Adv	9505059597	<i>[Signature]</i>
Kajal Kumar	Adv	9908060875 inbox@vakilassociates.com	<i>[Signature]</i>

A. Phareya on behalf of M & Pratlip
Adv 82972 90910 for R7

LALITH JOGI
on behalf of
ROHIT POGWLA

Advocate 9505059597 - for R4, R5 and R6

VIMAL VASIREDDY

Advocate - 9550281018 - For R1

Nishith Bhandary for P. Vikram

~~Advocate~~ 9700942804 - for petitioner

for R4, R5 and R6

for R2 & R3

ORDER

Matter is listed today for hearing on IA No.414/18.

Counsel for applicant is present.

Counsel for respondent is also present.

Counsel for applicant pleaded urgency in this matter.

Counsel for applicant requested the Tribunal to pass Interim Order in respect of relief No.D pending finally disposal of other reliefs.

The counsel for respondents reported that interim order if any to be confined in respect of proposed resolutions to be discussed in AGM appearing Resolution No.3&4 and rest of business to be carried out by AGM.

Counsel for applicant requested the Tribunal to pass interim order in respect of Resolution No. 3&4 of the agenda to the effect that Resolution No. 3&4 if passed shall not be given any effect and counsel for respondent also agreed for such Interim order/direction. Pending final hearing on the application.

After hearing both the counsels this interim order/ direction is given that company shall not give any effect to Resolution No. 3&4 if passed by the AGM or by the company pending disposal of the application.

This interim order/direction is in respect of Resolution No. 3&4of the agenda.

The application IA No. 414/18 is listed for filing counter on 04.10.2018.



Member(Judl)

Pavani